

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**Item No. 24  
IA No. 655/2021**

**In  
CP(IB) No. 57/Chd/Chd/2019  
(Admitted)  
Under Section 9 & 31, IBC  
2016**

**In the matter of:-**

Jai Bhawani Steel Industries

....Petitioner/Operational Creditor

Vs

EEE And CEE Pressing Pvt. Ltd.

....Respondent/Corporate Debtor

**Present :**

Mr. V.K. Sachdeva with Mr. Pulkit Sachdeva, Advocates for the resolution applicant in IA No. 655/2021.

Mr. Pulkit Goyal with Mr. Prajwal Chauhan, Advocates for the Resolution Professional in IA No. 655/2021.

Mr. Sachit Soni, Interim Resolution Professional in person.

Mr. Arora Vishwas Kumar, Advocate for Intervener/Objector.

Compliance affidavit has been filed by learned counsel for RP vide diary

No. 01389/7 dated 16.02.2023. The same is taken on record Affidavit filed by learned counsel for resolution applicant vide diary No. 016389/8 dated 28.02.2023. The same is also taken on record.

It is stated by Mr. Arora Vishwas Kumar, Advocate that he has e-filed an interlocutory application by diary No. 0404114/00776/2023 dated 09.03.2023. He is directed to supply a copy of the same to the learned counsel for the RP and RA. The Registry is directed to list the same alongwith this application. The learned counsel for parties are directed to file short note on the maintainability of that application one day before the next date of hearing. List on 12.04.2023.

Sd/-  
**(Subrata Kumar Dash)  
Member (Technical)**

Sd/-  
**(Harnam Singh Thakur)  
Member (Judicial)**

March 09, 2023  
VN

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